

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD

Dated: 15.2.95

Original Application No: 1904 of 1994

1. Vijay Kumar aged about 20 years  
S/O Ram Das R/O 560/2,  
Khushipura, Jhansi.
2. Mahesh Kumar aged about 23 years  
S/O Har Das R/O Puliya No. 9,  
Tikonia, House No. 16, Jhansi.
3. Bhisham aged about 19 years S/O  
Shri Ishwari R/O Janna Bridge Road,  
Near Railway Gate, Nai Basti,  
Satalagarh, Palwal (Faridabad).
4. Raju aged about 27 years S/O  
Smt. Ganga Devi (Widow of Late Shri  
Kishori Singh), R/O 492, Khushipura,  
Jhansi.
5. Suraj Prakash aged about 24 years  
S/O Smt. Chutia Bai (Widow of late  
Shri Raghbir Dayal), R/O 235,  
Jhansi.
6. Rais Mohd., aged about 18 years  
S/o Smt. Nasim Bano (Widow of  
late Shri Munna Khan Abdul Gani),  
R/O 102, Ibrahim Compound,  
Jhansi
7. Kali Charan aged about 18 years  
S/o Smt. Ram Kali (Widow of Late  
Shri Munge Ram) R/O Garhiyaganj,  
Prem Nagar, Jhansi.
8. Mahendra Kumar aged about 18 years  
S/O Shri Nathu Ram R/O House No.  
214, Baragaon Gate Under, Jhansi.
9. Ajeet Kumar Rai aged about 18 years  
S/O Shri Ram Bharose Rai, R/O Vill.  
Sikandera, P.O. Nonwars, Distt.  
Sikpuri.
10. Raseed Ali aged about 23 years  
S/O Shri Asgar Ali, House No. 17  
Chhoti Masjid, Subba Ke Kunya Ke Samane,  
Puliya No. 9, Jhansi.

By Advocate Shri Rakesh Verma

Versus

1. Union of India through General Manager,  
Central Railway, Bombay V.T.

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2. The Divisional Railway Manager,  
Central Railway, Jhansi.

.... .... Respondents.

By Advocate Shri ....

C O R A M

Hon'ble Mr. S.Das Gupta, Member-A  
Hon'ble Mr. T.L.Verma, Member-B

O R D E R

By Hon'ble Mr. S.Das Gupta, Member-A

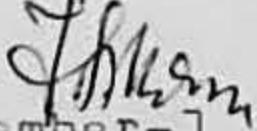
Heard Shri Rakesh Verma learned counsel  
for the applicants.

2. The case of the petitioners is that they are the children of Railway Employees who did not participate in the Railway Strike of 1974 and were assured certain concessions including special consideration in respect of the children for appointment in the Railways. The petitioners contend that after attaining the majority, they have applied for being granted concession of appointment under the Railways but the same has not been considered so far.

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3. The learned counsel for the petitioners has drawn our attention to representation dated 28.05.1994 which has been submitted to the Divisional Railway Manager, Central Railway, Jhansi by the applicants in this regard.

4. We are of the view that at this stage it would be sufficient to give a direction to the respondents that the said representation dated 28.05.94 submitted by the applicants be considered and disposed of by a reasoned and speaking order within a period of 3 months from the date of communication of this order. The petition is disposed of at the admission stage with the above direction. There will be no order as to costs.

  
Member-J

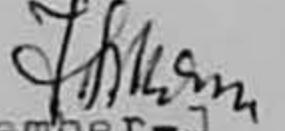
  
Member-A

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Member-J

  
Member-A

/jw/